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PARLIAMENT OF INDIA

**SCHEME
FOR
DR. S. RADHAKRISHNAN CHAIR
&
RAJYA SABHA FELLOWSHIPS**



**RAJYA SABHA SECRETARIAT
NEW DELHI**

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PREFACE

The Council of States (Rajya Sabha), Parliament of India instituted the Dr. S. Radhakrishnan Chair and two Rajya Sabha Fellowships in the year 2009 with the objective of promoting research on different aspects of parliamentary democracy in India. In the light of the experience gained so far, it was felt necessary to review certain aspects of the Scheme.

This booklet seeks to present the details of the revised Scheme, including Application Form, Undertaking and Terms and Conditions for the Chair and Fellowships.

NEW DELHI;
January, 2014

Shumsher K. Sheriff,
Secretary-General,
Rajya Sabha.

SCHEME FOR DR. S. RADHAKRISHNAN CHAIR AND RAJYA SABHA FELLOWSHIPS

PREAMBLE

1. The Council of States (Rajya Sabha), Parliament of India has instituted a Chair named after Dr. S. Radhakrishnan, the first Vice-President of India and Chairman of the Rajya Sabha, and two Rajya Sabha Fellowships with the objective of promoting an indepth inquiry and research on different aspects of parliamentary democracy in India. This, it is felt, would promote better understanding of the functioning of Parliament; help document the changing nature and role of parliamentary institutions and enable appreciation of the challenges faced by these institutions. This initiative is intended to create a critical mass of academic research with a body of knowledge on the functioning of parliamentary democracy.

PART A: SEARCH AND ADVISORY COMMITTEE (SAC)

(i) Composition

2. A Search and Advisory Committee shall be constituted to assist the Chairman, Rajya Sabha in the selection as well as operation of the Chair and the Fellowships.

3. The SAC shall consist of five members to be nominated by the Chairman, Rajya Sabha, of which two would be from amongst the members of Rajya Sabha and two prominent academics. Secretary-General, Rajya Sabha would be the Member Convener of the Committee.

(ii) Functions

4. The SAC shall draw up separate panels of names for the Chair and Fellows.

5. In addition, the SAC may be required to perform the following functions:

- Identification of areas of research and study;
- Monitoring and appraisal of the performance of the Chair and the Fellows; and
- Any other matter that may be referred to the Committee by the Chairman, Rajya Sabha from time to time.

(iii) Tenure

6. The tenure of the SAC shall be two years. Chairman, Rajya Sabha may extend its tenure at his discretion.

7. An existing member of the SAC, upon its re-constitution, may be re-nominated on the Search and Advisory Committee.

(iv) Admissibility of TA/DA to the Members of the Committee

8. Members of the Committee shall be paid TA/DA as per the rules applicable to Members of Parliament or the Secretary-General of the Rajya Sabha, as the case may be, as and when they may be required to travel in connection with the work of the Committee. Members, except Members of Parliament during Session days and the Secretary-General, shall also be paid Rs. 1000/- as a token honorarium for each meeting of the Committee.

PART B: DR. S. RADHAKRISHNAN CHAIR

(i) Eligibility

9. The Chair is open to eminent scholars, who have a proven record of scholarship and publications in the study of Indian political system and parliamentary institutions and their functioning.

(ii) Duration

10. The Chair will be for a period of two years (extendable upto one year) from the date of the award of the Chair.

(iii) Responsibilities

11. The Chair will be required to publish research output in the form of a book. The Chair will be required to submit status of the research report at the end of the first year for the consideration of the SAC.

(iv) Mode of Selection

12. The advertisement inviting applications for the Chair shall be published in reputed academic journals and national newspapers. The advertisement will also be placed on the website of Rajya Sabha.

13. The applicants will be required to send their particulars in the prescribed format (ANNEXURE-I) duly filled in, alongwith a synopsis of the research proposal.

14. The proposals received shall be considered by the Search and Advisory Committee which shall recommend a panel of the names to the Chairman, Rajya Sabha for grant of Chair. The Committee may also suggest on its own name(s) of eminent scholars for the Chair.

15. The person selected, if already employed, may be required to produce a 'No Objection Certificate' from the institution for taking up the assignment.

(v) Research Grant

16. The research grant for the Chair shall be Rs. 14 lakh for the entire period of two years. The schedule of release of the grant will be as follows:

- (a) 20% of the amount payable at the time of the initial appointment;
- (b) 30% of the amount after the submission of the first draft of the project report;
- (c) 30% of the amount after the submission of the final draft of the project report. The final draft shall be submitted not later than three months before the end of the tenure of the Chair; and
- (d) the remaining amount shall be paid after approval of project report by the Chairman, Rajya Sabha.

17. Besides, Rs. 2 lakh shall be provided as contingency grant for the entire period of two years to be released in two instalments of Rs. 1 lakh per year.

18. The entire cost of the research project shall have to be met by the Chair out of Research and Contingency Grant mentioned above.

PART C: RAJYA SABHA FELLOWSHIPS

19. There would be two Fellowships on Parliamentary Studies. The Fellows selected would work out their research project in consultation with the Search and Advisory Committee and subject to the approval of the Chairman, Rajya Sabha.

(i) Eligibility

20. The Fellowship is open to academics and experts who have relevant experience and aptitude for undertaking original research in Indian democratic system and parliamentary institutions and their functioning. Due consideration would be given to individual's qualifications, past experience, research publications, while making the selection.

(ii) Duration

21. The Fellowships will be for a period of one year (extendable upto six months) from the date of award of Fellowship.

(iii) Responsibilities

22. The Fellow will be required to provide research output in the form of a monograph or a book. He will also be required to make a presentation after six months about the status of the work before the Search and Advisory Committee.

(iv) Mode of Selection

23. The proposals received shall be considered by the Search and Advisory Committee which shall recommend a panel of the names to the Chairman, Rajya Sabha for grant of Fellowships. The Committee may also suggest on its own name(s) of eminent scholars for the Fellowships.

(v) Fellowship Grant

24. The total amount of each Fellowship Grant will be Rs. 3 lakh for a period of one year. The schedule of the release of the funds will be as follows:

- (a) 20% of the amount payable at the time of the selection;
- (b) 30% of the amount after the submission of the first draft of the article/project report;
- (c) 30% of the amount after the submission of the final draft of the article/project report. The final draft shall be submitted not later than two months before the end of the tenure; and
- (d) the remaining amount shall be paid after approval of article/project report by the Chairman, Rajya Sabha.

25. The entire cost of the research project shall have to be met by the Fellows out of the Fellowship Grant mentioned above.

**PART D: GENERAL CONDITIONS FOR CHAIR/
FELLOWSHIPS**

(1) Guidelines for submission of proposals of research from Chair/Fellow

26. While submitting the proposal, the format may broadly conform to the following order of points and guidelines:

- (i) *Title of the Project*
- (ii) *Statement of the Problem:* In the opening paragraphs of the research proposal, the problem to be investigated should be stated clearly and briefly. The significance of the problem in the theoretical context of the concerned discipline should be specified.
- (iii) *Overview of Literature:* Summarizing the current status of research in the area including major findings, the project proposal should clearly demonstrate the relevance or otherwise of the findings or approaches for the investigation of the problem at hand.

- (iv) *Conceptual Framework:* Given the problem and the theoretical perspective for investigation of the problem, the proposal should clearly indicate the concepts to be used and demonstrate their relevance for the study. It should further specify the empirical dimension, if any, that needs to be explored for investigating the problem.
- (v) *Research Questions or Hypotheses:* Given the conceptual framework and dimensions of the problem, specific questions to be answered and hypotheses to be tested through the proposed study should be explicitly formulated, compatible with the research design.
- (vi) *Coverage:* In the light of the questions raised or the hypotheses proposed to be tested, if the sampling becomes necessary, full information on the following points should be given:
 - (a) Universe of the Study;
 - (b) Sampling Frame; and
 - (c) Units of Observation and Sampling size.

If the Study requires any control groups, they should be specifically mentioned. An explanation of the determination of size and type of the sample shall also be necessary. Proposals not requiring a sample selection should specify their strategy appropriately and describe the rationale.

- (vii) *Methodology:* A suitable description of the methods of research for the study may be given.
- (viii) *Data Collection:* The different types of data that are proposed to be gathered should be specifically mentioned. The sources for each type and the tools and techniques that will be used for collecting different types of data should be specified.
- (ix) *Time Budgeting:* The project should be broken up in suitable stages and the time required for the completion of each stage of work should be specified.
- (x) *Bibliography.*

(2) Undertaking for Chair/Fellowships

27. An applicant selected for the Chair/Fellowship will have to sign an Undertaking and Conditions attached thereto separately (ANNEXURE-II A/ANNEXURE-II B).

(3) Library Facility

28. The Chair/Fellow may be provided the facility to have access to Parliament Library for consultation.

(4) Publication of the Research Report

29. The Chair/Fellows would be required to get the finally approved research report published through a reputed publisher.

30. The copyright of the publication shall vest with the Rajya Sabha Secretariat.

31. All correspondence in this regard shall be addressed to the Secretary-General, Rajya Sabha.

32. The following text shall be prominently printed on the back of the inner title/cover page of the book:

“This research work was done under the auspices of the Dr. S. Radhakrishnan Chair/Rajya Sabha Fellowships instituted by the Council of States (Rajya Sabha), Parliament of India. The responsibility for the facts given and opinions expressed rests entirely with the author.”

(5) Decision of the Chairman

33. The decision of the Chairman, Rajya Sabha will be final in all matters concerning the Chair/Fellowships.

ANNEXURE - IIA

UNDERTAKING FOR CHAIR

1. I hereby accept the Dr. S. Radhakrishnan Chair offered by the Rajya Sabha Secretariat amounting to Rs._____ (Rupees _____) to be disbursed in the prescribed manner on the subject entitled, “ _____ ” and agree to fulfil all the requirements and conditions as contained in the *Appendix*. I will also abide by the existing rules as well as those likely to be framed in future.
2. I agree to refund the amount of all the expenditure incurred with stipulated interest in connection with the above project by the Rajya Sabha Secretariat, if the work for which the grant has been awarded is either not properly carried out or is discontinued by me or the draft reports submitted by me are not upto the satisfaction of the Search and Advisory Committee/Rajya Sabha Secretariat.
3. I will not accept financial assistance from any other source for undertaking research on the same subject/project.
4. I agree that the Rajya Sabha Secretariat has the right to suspend the award if I violate/modify/ignore any of the conditions attached to it.
5. I do agree that any recovery from me as provided under para 2 above may be effected either from me under the Public Debt Act, 1944 (as amended from time to time) or through my institution at the discretion of the Rajya Sabha Secretariat.

Signature of the Chair

Signature of the Head of the Department/Institution

ANNEXURE - II B

UNDERTAKING FOR FELLOWSHIP

1. I hereby accept the Rajya Sabha Fellowship offered by the Rajya Sabha Secretariat amounting to Rs. _____ (Rupees _____) to be disbursed in the prescribed manner on the subject entitled, “ _____ ” and agree to fulfil all the requirements and conditions as contained in the *Appendix*. I will also abide by the existing rules as well as those likely to be framed in future.
2. I agree to refund the amount of all the expenditure incurred with stipulated interest in connection with the above project by the Rajya Sabha Secretariat, if the work for which the grant has been awarded is either not properly carried out or is discontinued by me or the draft reports submitted by me are not upto the satisfaction of the Search and Advisory Committee/Rajya Sabha Secretariat.
3. I will not accept financial assistance from any other source for undertaking research on the same subject/project.
4. I agree that the Rajya Sabha Secretariat has the right to suspend the award if I violate/modify/ignore any of the conditions attached to it.
5. I do agree that any recovery from me as provided under para 2 above may be effected either from me under the Public Debt Act, 1944 (as amended from time to time) or through my institution at the discretion of the Rajya Sabha Secretariat.

Signature of the Fellow

Signature of the Head of the Department/Institution

APPENDIX

TERMS AND CONDITIONS FOR CHAIR/FELLOWSHIPS

1. The completed research report shall be submitted to the Rajya Sabha Secretariat within the stipulated time as mentioned in the Scheme.
2. Non-submission of reports at specified intervals may lead to suspension/cancellation of the grant without notice.
3. The Rajya Sabha Secretariat has the right to terminate the award at any time, without prior intimation, if the progress is found to be unsatisfactory, for any reasons whatsoever, by the Search and Advisory Committee.
4. No extension of time to complete the research project will be given beyond the stipulated period, except under exceptional circumstances, with the permission of the Chairman, Rajya Sabha.
5. In the event of discontinuation of the project for the above-mentioned reasons or for any other reason whatsoever (including personal reasons) by the scholar, he/she will be required to pay back to the Rajya Sabha Secretariat the amount already paid to him/her along with interest thereon @10% and shall also hand over all the data/material collected in connection with the Chair/Fellowship project to the Rajya Sabha Secretariat.
6. After the completion of the study, a declaration to the effect that the project being basically the work of the Chair/Fellows, the Rajya Sabha Secretariat is not responsible for factual errors, inaccuracies, inferences, if any, shall be suitably incorporated in the research report by the Chair/Fellow. The name of the Chair/Fellow shall be prominently displayed on the cover page of the research report if it is published.
7. The person selected, if already employed, may be required to produce a 'No Objection Certificate' from the institution for taking up the assignment.

8. Copyright of the Publication shall be vested with the Rajya Sabha Secretariat.
9. The decision of the Chairman, Rajya Sabha shall be final in all matters.

ANNEXURE I

*APPLICATION FORM FOR GRANT OF DR. S. RADHAKRISHNAN CHAIR/RAJYA SABHA FELLOWSHIPS

1. Name _____
(in block letters)

2. Father's Name _____
(in block letters)

3. Date of Birth _____

4. Address for Correspondence _____

Affix
Passport
Size
Photograph

Tel. _____

5. Permanent Address _____

Tel. _____

6. Institution with which currently working _____
(with address)

Telephones _____ Facsimile _____

7. Educational Qualifications: (Please specify only three major degrees)
(Start with the most advanced degree)

Degree/Certificate	Institution	Year

8. Teaching/Research Experience, if any (Attach a separate sheet, if necessary)

Title	Name of Institution	Year

9. Publications: (Attach a separate sheet, if necessary)

Title	Name of Institution	Year

10. Experience in the field of Parliamentary Studies, if any (Attach a separate sheet, if necessary)

Research Proposal

Please attach with this application the synopsis of the proposed research project, in about 1000 words, to permit an informed judgement by the Search and Advisory Committee. The research proposal should *inter-alia* include the following:

(Refer to Part D of the SCHEME for Guidelines)

- Abstract
- Title, Background and Statement of the research problem
- Overview of Literature
- Conceptual Framework
- Research Questions or Hypotheses
- Coverage
- Methodology
- Data Collection
- Time Budgeting
- Bibliography

I certify that the statements made in this application are true to the best of my knowledge.

Applicant's Signature _____ Date _____

Name and Address _____

*The application may be forwarded through the Head of the Department/Organisation where the applicant is working.